

(b) MATSY AFED has requested that they may be given the facility allowed in the import policy of an Actual User.

(c) Under the Export and Import Policy, 1992-97 (Incorporating amendments made upto 30.3.1994), import of Outboard Motors is permitted freely by Actual Users without import licence. However, for stock and sale purposes, import is permitted against freely transferable Special Import Licences which are granted to the Export Houses/Trading Houses/Star Trading Houses/Super Star Trading Houses etc.

Collection of Income Tax in J & K

3614. PROF. RAM KAPSE: Will the Minister of FINANCE be pleased to state:

(a) whether disturbed law and order condition in Kashmir valley has adversely affected the Income Tax collection in Jammu and Kashmir;

(b) if so, the target fixed for Income Tax collection and the amount actually collected in the State; and

(c) the steps being taken by the Government to achieve the tax collection target in that State?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) Yes, Sir.

(b) The information for the last three financial years is given below-

	<i>(Rupees in Crores)</i>	
	<i>Target Fixed</i>	<i>Target Achieved</i>
1991-92	51.54	43.04
1992-93	76.29	47.62
1993-94	67.25	46.42

(c) The people are being contracted and are made aware of the provisions of Income tax Act. Efforts are also being made to convey that it is in their interest to comply with the provisions of Income tax. However, due to law an order position, it may take some more time to normalise the situation.

Job Security

3615. SHRI R. DHANUSKODI

ATHITHAN: Will the Minister of LABOUR be pleased to state:

(a) whether the Government have finalised the plans to assure job security to Beedi workers of Tamil Nadu through World Health Organisation funds;

(b) if so, the details thereof; and

(c) the model of financial assistance formulated for Beedi workers who are likely